## **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)
APPEAL NO. 181 OF 2017

Dated: 24<sup>th</sup> July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

... Appellant(s)

**Damodar Valley Corporation** 

Vs.

BSES Rajdhani Power Limited & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Ms. Anushree Bardhan

Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. R.B. Sharma for R-1

Mr. Mohit Mudgal for R-2

Mr. Ravin Dubey for R-6

Mr. Rajiv Yadav for R-7

## **ORDER**

Mr. Ravin Dubey, learned counsel submits that he has instructions to appear in the matter on behalf of Respondent No.6 in the place of earlier counsel as the counsel on record has become a judicial officer. Therefore, he seeks some time to take steps to file vakalatnama and reply.

Learned counsel for respondent No.6 may take necessary steps to file vakalatnaman and file reply on or before 14.08.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 04.09.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member